

[Shri Nath Pai]

to the House has not at all been considered unparliamentary; but if you so direct today, we shall take notice of it in future.

Mr. Speaker: I have already said so many times that certain expressions might not be considered as unparliamentary and I might not expunge them also; but they are not proper because the same thing can be said in a more dignified manner.

If you say, 'आर ने झटका' that would offend him; but if you say, 'यह सत्य नहीं है, दुरुस्त नहीं है',

you might convey the same thing. We should have the courtesy to say like that. There is that parliamentary language in which the same thing can be said. Even severer and harder things can be said. The other day I was being told about the refinement of language; today I am just put a question the other way.

12.33 hrs.

PAPERS LAID ON THE TABLE

JOINT COMMUNIQUE ON TALKS BETWEEN PRIME MINISTERS OF INDIA AND CEYLON AND AGREEMENT REACHED BETWEEN THE PRIME MINISTERS; AND PAMPHLET ENTITLED "CAIRO CONFERENCE OF NON-ALIGNED NATIONS"

The Minister of Rehabilitation (Shri Tyagi): Sir, on behalf of Sardar Swaran Singh, I beg to lay on the Table a copy each of the following papers :—

- (1) (i) Joint Communiqué issued at the end of the talks between the Prime Ministers of India and Ceylon in New Delhi from 24th to 30th October, 1964, on the problem of persons of Indian origin in Ceylon.

- (ii) Agreement reached between the Prime Ministers of India and Ceylon on that occasion. [Placed in Library, see LT-3336/64.]

- (2) Pamphlet entitled "The Cairo Conference of Non-Aligned Nations (October 5—10, 1964) —Prime Minister Lal Bahadur Shastri's speeches and the declaration as adopted by the Conference". [Placed in Library, see No. LT-3337/64.]

Shrimati Renu Chakravarty (Barrackpore): May I ask that these should be given to all hon. Members?

Mr. Speaker: I shall see.

NAVY (PENSION) REGULATIONS, 1964

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Sir, on behalf of Shri Y. B. Chavan, I beg to re-lay on the Table a copy of the Navy (Pension) Regulations, 1964, published in Notification No S.R.O. 74, dated the 7th March, 1964, under section 185 of the Navy Act, 1957. [Placed in Library, see No. LT-3201/64.]

ESSENTIAL COMMODITIES (AMENDMENT) ORDINANCE, 1964 AND INDIAN TELEGRAPH (SIXTH AMENDMENT) RULES, 1964

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table a copy each of the following papers :—

- (i) The Essential Commodities (Amendment) Ordinance, 1964 (No. 3 of 1964) promulgated by the President since the termination of the Ninth Session of Third Lok Sabha, under the provisions of article 123(2)(a) of the Constitution. [Placed in Library, see No. LT-3338/64.]
- (ii) The Indian Telegraph (Sixth Amendment) Rules, 1964,